

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 21510 of 2017

(Arising out of Order-in-Appeal No. 78-80/2017-A-II dated
21.07.2017 passed by the Commissioner of Central Tax (Appeals-II),
Bangalore.)

M/s. Neo Foods Pvt. Ltd.

Plot No. 107, 108, 121 & 122
KIADB Industrial Area
Antharasanahalli, 2nd Phase
Tumkur.

Appellant(s)

VERSUS

With

Respondent(s)

**(i). Central Excise Appeal No. 21511 of 2017
(M/s. Neo Foods Pvt. Ltd.)**

(Arising out of Order-in-Appeal No. 78-80/2017-A-II dated
21.07.2017 passed by the Commissioner of Central Tax
(Appeals-II), Bangalore.)

**(ii). Central Excise Appeal No. 21512 of 2017
(M/s. Neo Foods Pvt. Ltd.)**

(Arising out of Order-in-Appeal No. 78-80/2017-A-II dated
21.07.2017 passed by the Commissioner of Central Tax
(Appeals-II), Bangalore.)

**(iii). Central Excise Appeal No. 21513 of 2017
(M/s. Neo Foods Pvt. Ltd.)**

(Arising out of Order-in-Appeal No. 85/2017/CT/A-II dated
24.07.2017 passed by the Commissioner of Central Tax
(Appeals-II), Bangalore.)

APPEARANCE:

None for the Appellant

Mr. Vikalp Jain, Superintendent (AR) for the Respondent

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR PULLELA NAGESWARA RAO,
MEMBER (TECHNICAL)**

Final Order No. 21866-21869 /2025

DATE OF HEARING: 19.11.2025

DATE OF DECISION: 19.11.2025

PER : DR. D.M. MISRA

None present for the appellant. The matter has been listed on 12.08.2025, 26.09.2025 and today i.e. 19.11.2025 and on all these occasions, none appeared for the appellant nor was there any adjournment request. It seems that the appellant is not serious in prosecuting the appeals before this forum. Consequently, the appeals are dismissed for non-prosecution.

(Order dictated and pronounced in Open Court.)

**(D.M. MISRA)
MEMBER (JUDICIAL)**

**(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)**

GB/Raja.....